Office Note

Order of the Tribunal

01.4.05

An Application filed under section 19 of A.T. Act, 1985 for redressal of grivance regarding Downgrading

Interim relief sought: Yes .

After scrutiny fellowing de fects are pointed out:

- 1. Date & Event not filed.
- 2.Resolution of Union has not been attached.
- 3. Anna xures net attested in Ist Bench Copy .

Defects not removed.

List for Admiss ion/Orders on 04.4.05 as mentioned.

DR(J)

05/04/05

Hoy. Mr. V. K. Majotoa V.C Hon M. A. R. Bhatnagas, JM

Sher. S. Veema countel for the applicant. Shei S. Singh counsel for the respondents leaved consel seeks and is allowed to withdraw this bitition with liberty.

/kMaph

Shukla -